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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

RA NO.93/90 IN DA OA NO.552/87 MP-237/91. SHRI A.A. SHIROMANY & ORS.

DATE OF DECISION: 10.10.1991.

...APPLICANTS

VERSUS

UNION OF INDIA & ORS.

... RESPONDENTS

CORAM:

THE HON'BLE MR. T.S. OBEROI, MEMBER (J)
THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

ORDER

Review Application (RA) No.93/90 has been seeking review of our judgement essentially on the ground which has already been covered in our judgement OA-552/87 dated 9.7.1990. in The scope of the Review judgement, already delivered, lies within a very narrow compass. We find that there is no error apparent on the face of record nor any new evidence has been brought out in the RA, which was not available to the applicants exercise of due diligence. The Hon'ble Supreme Court Chandra Kanta & Anr. v. Sheik Habib AIR 1975 SC 1500 has held that:-

"Once an order has been passed by the Court, a review thereof must be subject to the rules of game and cannot be lightly entertained. A review of a judgement is a serious step and a resort to it is proper only where a glaring omission or patent mistake or grave error has crept in earlier by judicial fallibility. A mere repetition through a different counsel, of the old and overruled arguments, a second trip:

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over ineffectually covered ground or minor mistakes of inconsequential import, are obviously insufficient."

Accordingly, the R.A. is rejected. This order also disposes of MP No.327/91 in the above O.A., as the M.P is also in the nature of Review Application.

(I.K. RASGOTRA)
MEMBER (A) (E) (E)

(T.S. OBEROI)
MEMBER(J)

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10.10.1991.